NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. 248/KB/17

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th July, 2017, 10.30 A.M

Name of the Company		Amit Iron Pvt.LtdVersus- Imeco Limited.		
Under Section		433,434		
SI. No.	Representativ	ition of Authorized ve (IN CAPITAL TERS)	Appearing on behalf of	Signature with date
3.	R.N Yhose, Adv. Appabrita Saha, Adv.		Pelitioner	Bahr. 13/7/17.
	urmila ch	lia, toiv ak-raborly tolv	Company/ Respondent	13/2/17

ORDER

Ld. Lawyer on behalf of Operational Creditors is present.

During the course of the argument none of the documents are matching with the submissions. He claims that from 2010 to 2012 he has stopped supply to the corporate debtor because of non-payment. Further, Ld. Lawyer appearing on behalf of Operational Creditor failed to produce any document which will show that the corporate debtor has received the goods supplied, if any, by Operational Creditor.

However, the Ld. Lawyer is pressing for some time to complete the records. For the ends of justice 4 days' time is allowed.

Fixed on 18.07.2017

MANORAMA KUMARI MEMBER(J)